

< Name of the bank >
< Name of the branch >

Application Number

--

APPLICATION FORM For Floating Rate Savings Bonds, 2020 (Taxable)

Information regarding Floating Rate Savings Bonds, 2020 (Taxable)-

- (i) The interest on the bonds is payable semi-annually with resetting of coupon rate every 01 January and 01 July.
- (ii) The bonds will be issued subject to the terms and conditions laid down in [Government of India Notification No.F.No.4\(10\)- B\(W&M\)/ 2020 dated June 26, 2020](#).

Instructions regarding filling up of the form-

- (i) Please fill the application form in all respects. Incomplete form is liable to be rejected.
- (ii) In fields with *mark, strike out whichever is not applicable.
- (iii) It is strongly recommended that the Nomination Form may also be filled in along with the Application Form, in order to avoid inconvenience later.

Applicant(s) Details [in block letters]

1 st Applicant / Sole Applicant Details	
Name in full	
Gender *	MALE / FEMALE
Date of Birth: (DDMMYYYY)	
PAN Number	
Mother's maiden name	
Communication Address	
Telephones (Mobile/Residence)	
Email Address	

2 nd Applicant Details	
Name in full	
Gender *	MALE / FEMALE
Date of Birth: (DDMMYYYY)	
PAN Number	

3 rd Applicant Details	
Name in full	
Gender *	MALE / FEMALE
Date of Birth: (DDMMYYYY)	
PAN Number	

Guardian Details (To be filled in case of minor)	
Name in full	
Gender *	MALE / FEMALE
Relationship with Minor *	FATHER / MOTHER / LEGAL GUARDIAN
Date of Birth: (DDMMYYYY)	
Communication Address	
Telephones (Mobile/Residence)	
Email Address	

Other Details	
Applicant Status *	RESIDENT INDIVIDUAL / HUF / ON BEHALF OF MINOR / POWER OF ATTORNEY HOLDER
Investment Details *	CREDIT TO EXISTING BLA No. _____ / OPEN A NEW BLA @ @- applicable only for first time investor
Mode of Holding *	SINGLE / JOINT / ANYONE OR SURVIVOR / LEGAL GUARDIAN
Mode of Investment *	CASH (up to Rs.20,000/- only) / CHEQUE / DEMAND DRAFT / ELECTRONIC CREDIT
FOR CHEQUE / DD	Number _____ Dated _____ Drawn on Bank/branch _____
Investment Amount	(In figures) Rs. _____ (In words) Rupees _____

BANK PARTICULARS of the 1 st Applicant FOR PAYMENT OF INTEREST / REDEMPTION AMOUNT	
Account Holder Name	
Bank Name	
Branch Name / Address	
MICR Code of the Bank & Branch	
Account No.	
IFSC Code	
Account Type*	SB / Current
(Please attach a photocopy of the Cheque leaf or a cancelled cheque issued to you by the bank for verification of the Code number)	

Nominee details- Nomination Form (as applicable) may be filled and submitted along with the application form.

Declaration: I/We hereby declare and undertake that (i) the information furnished in this application form is correct and complete. If the transaction is delayed at all for reasons of incomplete or incorrect information, I would not hold the user institution responsible. (ii) I have read and understood the details of information for the investors as well as rights and duties of investors (copy attached). The agent/bank has explained the features of the scheme. (iii) I hereby agree to discharge the responsibility expected of me as a participant under the scheme.

Declaration regarding Income Tax exemption, if any – (Please strike out if not applicable)

I have obtained Income Tax exemption from Income Tax Authorities under the provision _____ of the Income Tax Act, 1961 and am submitting a true copy of the certificate along with the application form.

Signature / Thumb Impression
1st Applicant

Signature / Thumb Impression
2nd Applicant

Signature / Thumb Impression
3rd Applicant

Date - _____

Place - _____

Date, Bank Stamp & Signature of the authorized official of the Receiving Office

In case of thumb impression, attestation by two witnesses

1 st Witness		2 nd Witness	
Name		Name	
Address		Address	
Signature		Signature	

H.U.F. declaration (mandatory, if applicant is Karta of HUF)

I,....., residing at the address given against First Applicant, do solemnly affirm that I am the Karta of the Hindu Undivided Family and as such have full powers to deal in the Floating Rate Savings Bonds 2020 (Taxable), standing in the name of the HUF.

Specimen signature for and on behalf of the HUF (name of the HUF)

Place _____

Date _____

(Signature of the Karta with seal of HUF)

For Office use only

Broker's name & Code	Sub Broker's name & Code	Bank branch stamp	Branch name & Code	BLA Number	Verified By
Date of receipt of Application (DD/MM/YYYY)	Date of realization of funds (DD/MM/YYYY)	Date of transfer to Link Cell (DD/MM/YYYY)	Full Address of the Branch		Any other information

INFORMATION FOR INVESTORS IN Floating Rate Savings Bonds, 2020 (Taxable)

Government of India had introduced **Floating Rate Savings Bonds, 2020 (Taxable)** vide their [notification No. F.No.4\(10\)-B\(W&M\)/2020 dated June 26, 2020](#). The main features of the Scheme are as under:

Item	Floating Rate Savings Bonds, 2020 (Taxable)	Remarks
1) Category of Investor	Resident Individual, HUF.	Non-Resident Indians (NRI)s are not eligible to invest in these bonds.
2) Limit of investment	Minimum ₹1000/- and in multiples of ₹ 1000/-.	No maximum limit.
3) Date of Issue of bonds	Date of receipt of subscription in cash (up to ₹ 20,000/- only), or date of realization of cheque /draft/ funds.	-----
4) Forms of Bonds	Electronic form held in the Bond Ledger Account.	Bond Ledger Account will be opened by the Receiving Office in the name of investor/s.
5) Interest	(i) Interest is payable semi-annually from the date of issue of bonds, up to 30th June / 31st December as the case may be, and thereafter half-yearly for period ending 30th June and 31st December on 1st July and 1st January respectively. (ii) The coupon rate payable for next half-year would be reset on 1st January 2021 and thereafter, every 1st July and 1st January.	Half-yearly interest is payable on 1 st January / 1 st July. The coupon on 1st January 2021 shall be paid at 7.15%.
6) Post Maturity Interest	Post Maturity Interest is not payable.	-----
7) Bank account	It is mandatory for the investor/s to provide bank account details to facilitate payment of interest /maturity value directly to his/her/their bank account.	-----
8) Tax benefits	Income from the bonds is taxable.	Tax will be deducted at source while interest is paid. If an exemption under the relevant provisions of the Income Tax Act, 1961 is obtained, it may be declared in the Application Form.
9) Nomination Facility	The sole Holder or all the joint holders may nominate one or more persons as nominee in accordance with the provisions of the Government Securities Act, 2006 (38 of 2006) and the Government Securities Regulation, 2007, published in Part III, Section 4 of the Gazette of India dated December 1, 2007.	-----
10) Maturity period	7 years from the date of issuance.	
11) Premature redemption	Facility is available to the eligible investors after Lock in period of 4, 5, and 6 years in the age bracket of 80 years and above, between 70 to 80 years and 60 to 70 years respectively.	Penalty charges @ 50% of last coupon payment.
12) Transferability	The bonds are not transferable.	Transferability is limited to nominee(s)/legal heir in case of death of holder.
13) Tradability / Advances	The bonds are not tradable in the secondary market and also not eligible as collateral for availing loans.	-----
14) Application forms	Available at designated branches of SBI, 11 Nationalised Banks and 4 Private Sector Banks.	-----

DUTIES OF INVESTOR/ APPLICANTS

- A) Please complete the application in all respects.
- B) Incomplete applications are liable to result in delay of issue of the bonds (at the cost of the applicant).
- C) In case the application is submitted by a Power of Attorney (POA) holder, please submit original POA for verification, along with an attested copy for record.
- D) In case the application is on behalf of a minor, please submit the original birth certificate from the School or Municipal Authorities for verification, together with an attested copy for record.
- E) Please note that nomination facility is available to a Sole Holder or all the joint holders (investors) of the bonds.
- F) In case nominee is a minor, please indicate the date of birth of the minor and a guardian can be appointed.
- G) Nomination facility is not available in case the investment is in the name of a minor.
- H) Please notify the change of address to Receiving Office immediately.
- I) POST MATURITY INTEREST IS NOT PAYABLE ON THESE BONDS. The interest and redemption proceeds will be credited on the due date as per bank details registered with us.
- J) Indicate your date of birth / age.
- K) Provide your correct bank account details for receiving payment through electronic mode. In case of closure/transfer of the bank account, the fresh details may be immediately intimated to the Receiving Office to avoid any inconvenience.
- L) Any information regarding tax applicability may be provided to the bank/branch.

RIGHTS OF THE INVESTOR

- a) The Certificate of Holding will be issued in electronic form within 7 working days from the date of tender of application.
- b) The interest on the bond accrues from the date of receipt of funds/realization of cheque/draft and will be credited to the bank account of the holder directly, as per the details provided by him/her in the application form.
- c) The interest will be paid semi-annually and credited to the investors account every 01 January and 01 July with last installment on date of redemption.
- d) Maturity intimation advice will be issued one month before the due date of the bond.
- e) Application forms for investments, redemption, nomination etc., in respect of Savings Bonds shall be available on the websites of Receiving Offices.
- f) A sole holder or all the joint holders may nominate one or more nominees to the rights of the bonds. Non-resident Indians can also be nominated.
- g) The investor(s) can make separate nomination for each investment held under the BLA.
- h) The nomination will be registered at the Office of Issue and an acknowledgement of Registration will be issued to the holder.
- i) The nomination can be varied by registering a fresh nomination.
- j) The existing nomination can be cancelled by a request to the Office of Issue.
- k) The redemption is due on expiry of seven years from the date of investment, unless applied for premature redemption as applicable.
- l) Premature redemption facility is allowed with certain conditions.
- m) Investors are entitled for compensation for delayed payments at the applicable coupon rate.

In case the issuing bank does not comply with the above, you may lodge a complaint in writing in the form provided at the counter of the bank and address the same to the nearest office of Reserve Bank of India, as under:

THE REGIONAL DIRECTOR,
RESERVE BANK OF INDIA,
CONSUMER EDUCATION AND PROTECTION DEPARTMENT/ BANKING OMBUDSMAN
(LOCATION)

You may also address your complaint to:

THE CHIEF GENERAL MANAGER
INTERNAL DEBT MANAGEMENT DEPARTMENT
RESERVE BANK OF INDIA, 23rd Floor
CENTRAL OFFICE, Shahid Bhagat Singh Marg,
MUMBAI-400 001
MAHARASHTRA
E- mail ID – cgmimd@rbi.org.in

Disclaimer: I have read and understood the details of information for the investors as well as rights and duties of investors. The agent/bank has explained the features of the scheme to me.

Signature/s of the applicant/s

Acknowledgement of Application Form

Application No.

Bank branch..... Date/...../.....

Received from Mr/Mrs/Ms.....Cash/Draft/Pay

Order/Cheque No./electronic credit dated/...../.....drawn on

(Bank and branch).....

for`..... (Rupees..... only) for the purchase of Floating Rate

Savings Bonds, 2020 (Taxable) for a period of 7 years, of the nominal value of `.....

(Rupees.....only). The bonds are required to be issued

in the form of Bond Ledger Account.

Date, Bank Stamp & Signature of the
authorized official of the Receiving Office

Note : (i) This receipt is valid subject to realisation of the payment instrument.

(ii) The "Certificate of Holding" will be issued in electronic form by _____ (date).